

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.310

IA-898/2023 IA-259/2023 IA-5913/2022 IA-71/2023

In

IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt Ltd

.....APPLICANT/PETITIONER

Vs.

M/s. Radiant Castings Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 22.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sandeep Bajaj, Adv. Vipul, Adv. Mayank Biyani.

For the RP : Advocate Adarsh Tripathi

For the Respondent : Adv. Utsav Mukherjee, for R2 and R3
in IA 5913 of 2022 and IA 898 of 2022

For the IRP : Mr. Rishabh Jain, Advocate.

For Tata Capital : Adv. Arvind Jadan, Adv. Pallavi Raghav.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **12.04.2023.**

-SD-
(Court Officer)